

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AMBEY VAISHNO STEELS PRIVATE LIMITED

Sr. No.	Particulars	Details
1.	Name of Corporate Debtor	Ambey Vaishno Steels Private Limited
2.	Date of Incorporation of Corporate Debtor	12 th June 2009
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Goa
4.	Corporate identity number/Limited liability identity number of Corporate Debtor	U27109GA2009PTC006107
5.	Address of the Registered Office and Principal Office (If any) of the Corporate Debtor	505-A, Dempo Trade Centre Patto Plaza, Panaji, Goa, India, 403001
6.	Date of closure of Insolvency Resolution Process	05 th September 2024
7.	Liquidation commencement date of Corporate Debtor	05 th September 2024
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Name: Harish Kant Kaushik Reg No.: IBBI/IPA-001/IP-P01469/2018-2019/12340
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: 1904, Sapphire Regency Towers, Kavesar, Ghodbundar Road, Thane (W), Thane, Maharashtra, 400615 Email: harishkant2007@gmail.com
10.	Address and E-mail to be used for correspondence with the liquidator	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: liq.avspl@aegisipe.com
11.	Last date for submission of claims	05 th October 2024

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Ambey Vaishno Steels Private Limited on 05th September, 2024.

The stakeholders of Ambey Vaishno Steels Private Limited are hereby called upon to submit their claims with proof on or before 5th October, 2024 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Date: 10-09-2024
Place: Mumbai

Harish kant Kaushik
Liquidator of Ambey Vaishno Steels Private Limited
Reg No.: IBBI/IPA-001/IP-P01469/2018-2019/12340
Authorization for Assignment valid till 29th November 2024